

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

REVIEW APPLICATION NO.13/97

IN

ORIGINAL APPLICATION NO.1552/93

DATE OF ORDER : 28-02-1997.

Between :-

1. P.Adithata	18.S.Appalanaidu
2. A.Narayananappadu	19.P.Suryanarayana
3. P.Suryanarayana	20.E.Chandraiah
4. A.Sanyasi	21.Y.Appalaswamy
5. M.Sanyasi Rao	22.A.Suryanarayana
6. M.Satyanarayana	
7. M.Satyam	
8. M.Simhachalam	
9. R.Satya Rao	
10.V.Sanyasayya	
11.R.Sannibabu	
12.G.Satyam	
13.E.Appanna	
14.E.Pydithalli	
15.E.Appalanarasaiah	
16.E.Rama Rao	
17.M.Ramulu	... Applicants

And

1. Railway Board, represented by its Chairman, New Delhi.
2. The General Manager, S.E.Rlys, Garden Reach, Calcutta-700 043.
3. Divisional Railway Manager, S.E.Rlys, Visakhapatnam-4.
4. Permanent Way Inspector, SE Rlys., Naupada, Srikakulam Dist.

... Respondents

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Counsel for the Applicants : Shri P.B.Vijaya Kumar

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

CORAM:

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THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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...2.

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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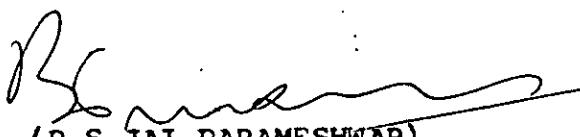
Heard Shri Pathrudu for Shri P.B.Vijay Kumar for the applicants. Shri N.R.Devaraj, standing counsel for the Respondents.

Original Application No 1160/93 ... same by order dt.6-12-93. The main point that was considered in that C.A. was whether the applicants had submitted their representation for entering their names in the supplementary live register before the prescribed date. After going through the records and also after hearing the learned counsel, this Bench came to the conclusion that there is no record of proof that the applicants had applied within the stipulated date for registering their names in the supplementary live register.

2. This R.A. is filed by the applicants and it is reported that they have filed their representations. But even in this R.A. no satisfactory proof is provided. In the absence of any satisfactory proof that the applicants had submitted their applications for inclusion of their name in the supplementary live register, no direction can be given. Hence this R.A. is liable to be dismissed.

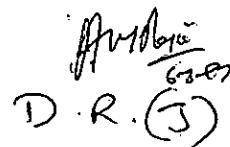
3. However, the applicants are free to check whether their names are entered in the supplementary live register and produce satisfactory proof which will satisfy the respondents that they have submitted their application within stipulated period for inclusion of their name in the supplementary live register. Then the respondents may take action as deemed fit.

4. The Review Application is dismissed with the above observation. No order as to costs.


(B.S.JAI PARAMESHWAR)
Member (J)
28/2/97


(R. RANGARAJAN)
Member (A)

Dated: 28th February, 1997.
Dictated in Open Court.


D.R. (J)